

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-759(PB)/2018

IN THE MATTER OF:

IVL Finance Ltd.

.... Petitioner/Applicant

v.

Incom Cables Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Lalit Mohan, Mr. Videh Vaish & Ms.
Aakansha, Advs.

For the Applicant

Mr. Gautam Singh, Adv.


For the Suspended Director

Ms. Shankari Mishra, Adv.

ORDER

Ld. Counsel for RP stated that as per one earlier order, meeting of CoC has been conducted and he will place the minutes of CoC before this Adjudicating Authority on or before 27.09.2022. Accordingly, at request of Ld. Counsels for the parties, list the matter for physical hearing on 27.09.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)